

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.101  
TP/9(AHM)2022  
in  
CP 174 of 2012

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Ashvinkumar Chandulal Shah  
V/s

.....Applicant

Desh Cam Technological Resources Pvt Ltd

.....Respondent

**Order delivered on 16/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant	: Mr. Jaimin Dave, Advocate a/w.
	: Ms. Hirva Dave, Advocate
For the Respondent	: Mr. H. M. Parikh, Senior Advocate a/w.
	: Mr. Nandish Shah, Advocate

**ORDER**

In the first round matter was passed over due non availability of Senior Advocate for the respondent. In second round before the lunch the matter was again taken up for hearing. Learned Counsel for both the sides seeks adjournment which is allowed being last opportunity.

Re-list on 22.04.2024.

**-Sd-**

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**